

F.NO. 370153/39/2020-TPL
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF DIRECT TAXES)
(TAX POLICY AND LEGISLATION DIVISION)

New Delhi, 12th January, 2021

CORRIGENDUM

In the order under section 119 of the Income tax Act, 1961, F.No. 370153/39/2020-TPL dated 11th January, 2021 issued by the Central Board of Direct taxes,—

1. in the table at para 7 the rows related to Singapore and Brazil shall be read as follows: —

Singapore	2019	18 th April, 2020	31 st May, 2020	15 th December, 2020	15 th January, 2021
Brazil	2019	30 th April, 2020	30 th June, 2020	31 st July, 2020	30 th September, 2020

2. the following footnote shall be inserted below para 7,—

“Source – i. <https://www.irs.gov/>

ii. <https://www.gov.uk/>

iii. <https://www.charteredaccountantsanz.com/>

iv. <https://www.sars.gov.za/>

v. <https://www.revenue.ie/>

vi. <https://mffa.nl/>

vii. <https://www.iras.gov.sg/>

viii. <https://www.canada.ca/>

ix. (a) <https://home.kpmg/> (b) <http://normas.receita.fazenda.gov.br/>”

Shefali
12/01/2021

[Shefali Singh]

Under Secretary, TPL-IV